

# **Central Administrative Tribunal Principal Bench**

OA No. 3130/2019

New Delhi this the 22<sup>nd</sup> day of October, 2019

## **Hon'ble Ms. Nita Chowdhury, Member (A)**

Mrs. Umesh Bhardwaj, Age 50 years,  
W/o late Surender Kumar,  
D-65 Kiran Garden,  
Uttam Nagar, New Delhi-110059 - Applicant

(By Advocate: Mr. Reahul Pandey)

## VERSUS

Delhi Transport Corporation,  
Through the Managing Director,  
DTC Headquarter, IP Estate,  
New Delhi-110001 - Respondent

## **ORDER (Oral)**

The applicant has filed the present OA seeking the following relief:-

“The applicant prays that the respondent be directed to release the pension/superannuation funds to the applicant post death of her husband late Shri Surinder Kumar S/o Knwal Singh ATI No.37242.”

2. The applicant through the present OA has asked for change in the list of persons who have been named as beneficiaries of the pension/superannuation funds of the deceased employee. When he was asked to quote the rules according to which he is seeking the claim in the

present OA, he is unable to explain any rule or ground on the basis of which this OA deserves to be admitted.

3. After pleading for sometimes, counsel for the applicant seeks to withdraw this OA with liberty to file a better one.

4. Hence, in view of the limited prayer of the counsel for the applicant, this OA is dismissed as withdrawn with the liberty as prayed for.

**(Nita Chowdhury)  
Member (A)**

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